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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

REGN. NO. OA 1536/1987.

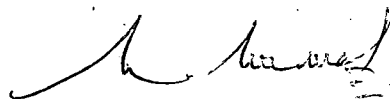
November 13, 1987.

Shri B.C.Baurai Vs. C.G.D.A. & Ors.

Applicant in person.

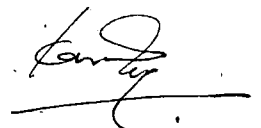
On behalf of the respondents Shri P.P.Khurana,
counsel present.

In this application, under Section 19 of the
Administrative Tribunals Act, transfer order dated
6.10.1987 was called in question. Subsequent to the
filing of this application, by order dated 2.11.1987
applicant's
~~the~~ request for cancellation of transfer to Lansdowne
was acceded to and the impugned order dated
6.10.1987 was cancelled. This application has, therefore
become infructuous and is accordingly dismissed.
The applicant states that subsequently another order
has been issued and he is aggrieved by that order.
Nothing said herein will preclude him from challenging
that order.



(Kaushal Kumar)
Member

13.11.1987.



(K. Madhava Reddy)
Chairman

13.11.1987.